

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

CP-73/441/ND/2018

In the matter of :

Stryker India (P) Limited & Ors.

...PETITIONER

SECTION :

Under Section 441

Order delivered on 06.6.2018

Coram :

R. Varadharajan,  
Hon'ble Member (Judicial)

Dr. V.K. Subburaj  
Hon'ble Member (Technical)

For the Petitioner /applicant : Mr. Alok Kumar Tripathi, PCS & Mr. Alok Kumar

For the Respondent/Corporate Debtor : -

For the Intervener :

ORDER

Learned authorized representative for the petitioner is present and represents that in compliance to the directions issued by this Tribunal on 16.5.2018, Application under Rule 23A of the NCLT Rules, 2016 read with Section 441 of the Companies Act, 2013 for approval of the Hon'ble Tribunal to consider the joint Application as filed by the applicants and seeking dispensation of individual applications has been duly filed.

Perusal of the application shows that the applicants are requesting to approve the petition for compounding of offence under same cause of action as given in the matter. In the circumstances, the application is allowed and the applicants are allowed to prosecute this application for compounding jointly. Heard the Ld. AR for the applicant as well as the Ld. Company Prosecutor for ROC.

The matter is reserved for order in relation to the main compounding Application.

— Sd —

(DR. V.K. SUBBURAJ)  
MEMBER (TECHNICAL)

— Sd —

(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

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